

A detailed discussion will take place as to what are the changed circumstances. If the House comes to the conclusion that the Act is no longer necessary it may be repealed. But this wants to go further and say that there should be no provision in the Constitution at all empowering the Parliament to pass any such law.

So far as the third portion was concerned, it was felt that there were a number of items of a general character there. It was felt that they may not be enforceable in a court of law. For these reasons, the Committee considered that this may stand over. Actually, instead of saying that it may stand over for the present, they said that this need not be introduced. Now, the hon. Minister for Legal Affairs also agree that this may go back to the Committee to be reconsidered, by which time the House will have an opportunity to discuss another motion. All these matters will be taken into consideration by the Committee before it sends its revised recommendation to the House.

Now, I will put the amendment. Is the hon. Member willing to accept the amendment?

Shri Aitekar: I am not prepared to accept the amendment tabled, when the discussion takes place, at that time, we may consider all these suggestions.

Mr. Deputy-Speaker: The hon. Minister is willing.

Shri Pataskar: At this stage the matter is entirely between the House and the Committee. As Government we come on the scene only when the question comes. As Members of the House we also have some rights; but, we say we do not mind if it goes back to the Committee.

Mr. Deputy-Speaker: The question is:

That at the end of the motion the following be added:

"Subject to the modification that the Report be referred back to the said Committee with instructions to reconsider its recommen-

dation in respect of the Constitution (Amendment) Bill by Shri Kamal Kumar Basu."

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Forty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th December, 1955, subject to the modification that the Report be referred back to the said Committee with instructions to reconsider its recommendation in respect of the Constitution (Amendment) Bill by Shri Kamal Kumar Basu."

The motion was adopted.

Mr. Deputy-Speaker: I will take up now the Bills to be introduced. Dr. N. B. Khare is not here. Shri Raghunath Singh is also not here. Then Shri Syed Kazmi.

ARBITRATION (AMENDMENT) BILL

(AMENDMENT OF SECTIONS 2 AND 39 ETC).

Shri Kasmi (Sultanpur Dist.—North cum Faizabad Dist.—South West): I beg to move for leave to introduce a Bill further to amend the Arbitration Act, 1940.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Arbitration Act, 1940."

The motion was adopted.

Shri Kasmi: I introduce the Bill

CHILD MARRIAGE RESTRAINT (AMENDMENT) BILL

(INSERTION OF NEW SECTION 2A)

Shri S. V. L. Narasimham (Guntur): I beg to move for leave to introduce: